

(a) whether Government proposes to set up another Pilot Training Centre/Academy in Tamil Nadu in addition to the existing Madras Flying Club in the State to meet the acute shortage of pilots in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No Sir, However in addition to the existing Madras Flying Club in Tamil Nadu, proposals have been received in the Directorate General of Civil Aviation for setting up of private flying training institutes at Trichy and Salem.

(c) Does not arise.

Operation of foreign airlines on domestic routes

797. SHRI N. BALAGANGA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes to allow foreign airlines to provide services on domestic routes;

(b) if so, the details thereof;

(c) the names of the foreign airlines which have submitted fresh proposals to operate on domestic routes; and

(d) the details of the benefits that would accrue to them and the losses that would accrue to the domestic airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) to (d) Do not arise.

Noise pollution near airports

798. SHRI Y.S. CHOWDARY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has received any complaints of noise pollution from the people living near the airports across the country in the last three years;

(b) if so, the details of present noise levels and permissible noise levels during the day and night time; and

(c) the steps being taken by Government to keep the noise levels within the permissible limit?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Yes, Sir. There have been complaints regarding noise pollution around IGI Airport. Regulations regarding permissible noise levels in the vicinity of airports is to be developed after noise study by the Central Pollution Control Board (CPCB), which is a regulatory body in this regard. However, the following measures have been taken to mitigate noise around airports:

1. Night operation of noisy Chapter -2 aircrafts at IGI airport has been banned.
2. Restrictions on ground use of aircraft engines and auxiliary power units.
3. Adoption of mixed mode operation for noise distribution at IGI airport.
4. Continuous noise monitoring in the vicinity of IGI airport.

NPAs with banks

799. DR. AKHILESH DAS GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Non Performing Assets (NPAs) of public sector banks has increased in the past which had earlier come down to manageable levels;

(b) if so, what are the details thereof showing gross and net NPA for the last three years, year-wise and bank-wise;

(c) which are the specific sectors where NPA has shown increasing trends; and

(d) the remedial measures Government and RBI and every bank have taken to reduce the NPA substantially?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) to (c) The details of gross and net NPAs of Public Sector Banks (PSBs) for the last three years are given in Statement (*See below*). The increase in NPAs may be attributed to both priority and non-priority sectors. However, the NPA growth for priority sector had declined during financial year 2008-09. The increase in NPAs, in absolute terms, is broadly on account of the consolidated impact of business cyclically, economic slowdown, delay in implementation of projects and consequent repeated restructuring of accounts by banks, credit growth across the banking industry during the last few years.

(d) To improve the health of financial sector, to reduce the NPAs, to improve asset quality of the banks and to create a good recovery climate, Reserve Bank of India (RBI) and the Government have already taken various steps over the years, which, *inter alia*, include prescribing prudential norms for provisioning and classification of non-performing assets, guidelines for prevention of slippages, Corporate Debt Restructuring and other restructuring schemes, One Time Settlement schemes, enactment of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002, the Credit Information Companies (Regulation) Act, 2005 and the Recovery of Debts due to Banks and Financial Institutions (DRT) Act, 1993 etc.